

a Plant at Salem to reduce the following:—

	Tonnes/Annum
Stainless Steel . . . . .	70,000
Silicon Steel . . . . .	75,000
Special Steel . . . . .	50,000
<b>TOTAL</b>	<b>1,95,000</b>

Based on techno-economic considerations, the Detailed Project Report prepared by the consulting engineers and approved by the Government envisages a slightly higher quantum of production as under:—

Sheets/Strips	Tonnes/Year
Stainless Steel —Hot rolled	5,000
—Cold rolled .	65,000
Electrical Steel —Cold rolled	75,000
Other special steels —Hot rolled	75,000
<b>TOTAL - - -</b>	<b>2,20,000</b>

The Detailed Project Report envisages that the project will be set up in two stages. In the first stage, the facilities to produce cold rolled stainless steel sheets and strips of 32,000 tonnes per year from purchased hot rolled coils would be established. The balance facilities for iron and steel-making, hot rolling and cold rolling of stainless electrical and other special steels, starting from iron ore and scrap would be established in the second stage.

The first stage of the Salem Steel Plant is now under execution and production is expected to commence towards the end of 1981. No decision has yet been taken on the implementation of the second stage of the project.

The stagewise investment envisaged is as under:—

	(Rs. in Crores)
Stage—I . . . . .	126.81
Stage—II . . . . .	433.19
<b>TOTAL</b>	<b>560.00</b>

Most of the infrastructure work at site has been completed. Tenders for the main plant equipment have been received and construction of the cold rolling mill complex has already commenced.

161. [Transferred to the 1st March, 1978.]

**Legislation for unorganised rural Labour**

162. SHRI INDRADEEP SINHA:  
SHRI S. KUMARAN;

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have taken any decision for introducing a legislation to cover unorganised rural labour in the country on the pattern of the Kerala Agricultural Workers Act;

(b) if so, what are the details thereof; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMEN-TARY AFFAIRS (SHRI LARANG SAI): (a) to (c) The need to have a Central legislation for the welfare of Agricultural Workers was discussed at a Special Conference on Rural Unorganised Labour held on 25-1-1978. Action has been initiated to examine and process the matter further in the light of the views expressed and suggestions made by the participants at the Special Conference.

**Workers' Education Review Committee**

163. SHRI JAGJIT SINGH ANAND:  
SHRI BHOLA PRASAD;

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have accepted the recommendations of the Workers' Education Review Committee; and